



**Government of Jammu and Kashmir  
Civil Secretariat, Home Department  
Jammu/Srinagar.**

**NO T I F I C A T I O N**

**Jammu, the 31<sup>th</sup> march, 2016**

SRO 103 .- Whereas, on 27.10.2010, Police Station Kokernag received a docket from SOG Anantnag regarding presence of HM terrorists at village Vailoo, Kokernag in the house of Mushtaq Ahmad Ganie S/o Ghulam Hassan Ganie R/o Vailoo. Upon this, SOG Anantnag launched a search operation and during the search, two terrorists were arrested, who were identified as Abdul Rashid Sheikh @ Arsalan @ Jahengeer S/o Ab. Gani Sheikh R/o Tanta Doda and Nissar Ahmad Malik @ Muzamil S/o Ab. Gani Malik R/o Bandeela Doda. One AK-47 rifle 03 Magazines, 29 rounds of AK-47 and one Chinese grenade were recovered from their possession; and

Whereas, in this connection, Case FIR No. 137/2010 under section 7/25 A. Act, sections 18, 19, 20 of the Unlawful Activities (Prevention) Act 1967, was registered in Police Station, Kokernag and investigation initiated; and

Whereas, during the course of investigation, on the basis of statements of witnesses, the seizure memo and other evidence collected, the Investigating Officer has established a prima-facie case against the accused persons under section 18, 19 & 20 of the Unlawful Activities (Prevention) Act, 1967 apart from other offence; and

Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently scrutinized the Case Diary file and all other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the accused persons; and

Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

